

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2026

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulations 19 and 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking modification in Green Energy Contracts in line with the Ministry of Power's notification and modifications in trading timelines for monthly Term Ahead Contracts (TAM, GTAM and HPTAM) in line with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Hindustan Power Exchange Limited (HPEL)

Respondents : Grid Controller of India Limited

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priyanshi Agrawal, Advocate, HPX
Ms. Himani Dutta, NLDC
Shri Gajendra Sinh Vasava, NLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Respondent/Grid Controller of India Limited has filed its reply, and that the Petitioner does not wish to file any rejoinder thereto. Accordingly, the learned counsel requested that the matter be reserved for order.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**